

12.44 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF MADRAS REFINERIES LTD. AND INDIAN PETROCHEMICALS CORPORATION AND GOVERNMENT'S REVIEW THEREOF

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(1) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the period 1st April, 1969 to 30th June, 1970.

(ii) Annual Report of the Madras Refineries Limited, Madras for the period 1st April, 1969 to 30th June, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See. No. LT—782/71].

(2) (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the period 22nd-March, 1969 to 31st March, 1970.

(ii) Annual Report of the Indian Petrochemicals Corporation for the period 22nd March, 1969 to 31st March, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See. No. LT—781/71].

ANNUAL REPORT OF PRAGA TOOLS LTD.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Praga Tools Limited, Secunderabad, for the year 1969-70 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See. No. LT—784/71].

12.45 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the

following messages received from the Secretary of Rajya Sabha :

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th July, 1971, has passed the enclosed motion referring the Prevention of Water Pollution Bill, 1969, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"WHEREAS this House at its sitting held on the 18th August, 1970, adopted a motion that the Bill to provide for the prevention of water pollution and the maintaining or restoring of wholesomeness of water, for the establishment, with a view to carrying out the purposes aforesaid, of Prevention of Water Pollution Boards for conferring on such Boards functions relating thereto and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 36 members; 12 members from this House and 24 members from the Lok Sabha ;

AND WHEREAS this House appointed twelve members from this House to the said Joint Committee ;

AND WHEREAS this House recommended that the Lok Sabha do joint in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee ;

AND WHEREAS a message was thereafter transmitted to the Lok Sabha on the 19th August, 1970, communicating to the Lok Sabha the adoption of the said motion by this House ;

AND WHEREAS the Lok Sabha at its sitting held on the 4th September, 1970, adopted a motion concurring in the said recommendation of this House and nominating 24 members from the Lok Sabha to serve on the said Joint Committee ;

AND WHEREAS the Lok Sabha was dissolved on the 27th December, 1970'

before the Joint Committee could conclude its deliberations and a new Lok Sabha was thereafter constituted on the 15th March, 1971 ;

NOW THEREFORE this House do resolve that the aforesaid Bill be referred to a Joint Committee of the Houses consisting of 36 members; 12 members from this House, namely :

1. Shri Nawal Kishore
 2. Chaudhary A. Mohammad
 3. Shri M. H. Samuel
 4. Shri Balram Das
 5. Shri Baharul Islam
 6. Shri Kalyan Chand
 7. Shri Jagdish Prasad Mathur
 8. Shri U. K. Lakshmana Gowda
 9. Shri G. A. Appan
 10. Shri Salil Kumar Ganguli
 11. Shri U. N. Mahida
 12. Shri Krishan Kant
- and 24 members from the Lok Sabha ;

That in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee ;

That in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make ;

That the Committee shall make a report to this House by the first day of the Seventy-eighth (Winter) Session of the Rajya Sabha ; and

That this House recommends to the Lok Sabha that the Lok Sabha do joint in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee".'

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th July, 1971, agreed without any amendment to the

West Bengal State Legislature (Delegation of Powers) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 26th July, 1971."

12.46 hrs.

LEAVE OF ABSENCE FROM SITTINGS OF HOUSE

MR. SPEAKER ; The Committee on Absence of Members from the Sittings of the House in their Second Report have recommended that leave of absence be granted to the following Members for the periods indicated in the report :

1. Shri Shrikrishna Agarwal, ... 22nd July to 12th August, 1971 (Second Session).
2. Rajmata Krishna Kumari Jodhpur... 31st May to 27th July, 1971 (Second Session).

I hope that it is the pleasure of the House to grant them leave.

SEVERAL HON. MEMBERS : Yes.

MR. SPEAKER : It is the pleasure of the House that leave be granted. The Members will be informed accordingly.

12.46½ hrs.

STATEMENT RE. COLLISION OF RAILWAY TRAINS AT ULTADANGA STATION

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : It is with profound regret and sorrow...

SHRI JYOTIRMOY BOSU (Diamond Harbour) : He will get away with his version.

Kindly admit it as a calling-attention-notice.

MR. SPEAKER : I cannot say anything about it now.

SHRI HANUMANTHAIYA : Sir, it is with profound regret and sorrow that I have to inform the House that at about 20.30 hours on 31.7.71 while Suburban Train No. P-398 Down was standing on the down Suburban line of Ultadanga Road station on the Sealdah Division of Eastern Railway, Suburban Train No. K-62 Down came from behind and collided in the rear of P-398 Down. As a result, the Front Coach of K-62 Down partly tele-